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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

RA No.168/90 in
OA No.139/88

SHRI Y.P. RANGAAPPLICANT

VERSUS

UNION OF INDIA & ORS.RESPONDENTS

CORAM:

THE HON'BLE MR. T.S.—OBEROI, MEMBER (J)

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

FOR THE APPLICANT SHRI B.S. MAINEE, COUNSEL

This Review Application has been filed in OA No.139/88 seeking review of the judgement delivered by this Bench of the Tribunal on 23.10.1990. The following main points have been projected in the RA to justify review of the judgement:

- i) that when the applicant had met the CPO he had revealed that the applicant had passed in professional and technical subjects and failed in Establishment and Accounts Subjects;
- ii) had the selections been held regularly, the examination conducted on 30.10.1983 would have been his third chance, thereby improving his prospects in getting selected in the examination.

These points are on the record and had been mentioned by the learned counsel for the applicant and by the learned counsel for the respondents. The RA has not brought out any error apparent on the face of the record. The so-called error is referred to at i) above is adequately dealt with in the counter affidavit of the respondents in paragraph 6.27 to 6.29. Nor has there been any new discovery of facts

after the judgement was delivered. The judgement takes into consideration the totality of the facts and circumstances of the case. We are, therefore, of the view that no review of the judgement as per the present Review Application is called for, which is, accordingly, rejected.

Shukla
(I.K. RASGOTRA)
MEMBER(A)

35) 11/1990

Suresh
(T.S. OBEROI)
MEMBER(J)